

Mr. Speaker: Mr. Umanath would be charitable to this extent at least. I put it to the House and the House agreed to it; nobody objected. I passed on to the next business, papers laid on the Table. Mr. Chagla laid the papers; Mr. Umanath did not stand up then. I have one correction to make in what I have said; I have no objection and I will do that, to ask the editor that he should publish that regret in his paper.. .

Shri Hari Vishnu Kamath: On the front page.

Mr. Speaker: ... That I can do. Mr. Shinde.

14.02 hrs.

PAPERS LAID ON THE TABLE
—contd.

**NOTIFICATION UNDER PREVENTION OF
CRUELTY TO ANIMALS ACT, 1960**

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): I beg to lay on the Table:—

(1) A copy of the Prevention of Cruelty to Animals (Licensing of Farriers) Amendment Rules, 1966, published in Notification No. S.O. 837 in Gazette of India dated the 19th March, 1966, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960.

(2) A statement showing reason for delay in laying the above Notification.

[Placed in Library. See No. LT-6671/66].

14.03 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd August, 1966, has passed the enclosed motion referring the Motor Vehicles (Amendment) Bill, 1965, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.'

MOTION

"That the Bill further to amend the Motor Vehicles Act, 1929, be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shri N. Sanjiva Reddy
2. Maulana Abdul Shakoor
3. Dr. B. N. Antani
4. Shri M. V. Bhadram
5. Shri M. P. Bhargava
6. Shri T. M. Dasgupta
7. Shri Mahabir Dass
8. Shri M. M. Dharia
9. Shrimati Lalitha Rajagopalan
10. Shri N. Govinda Reddy
11. Shri Ram Sahai
12. Shrimati Sar'a Bhadauria
13. Shri C. L. Varma
14. Shri Niranjan Varma
15. Shri C. M. Poonacha

and 30 members from the Lok Sabha:

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the last day of the first week of the next session; and

that the House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

14.04 hrs.

PUBLIC ACCOUNTS COMMITTEE
FIFTY-FIFTH REPORT

Shri Morarka (Jhunjhunu): I beg to present the Fifty-fifth Report of the Public Accounts Committee on Statement made on 18th May, 1966 in the Lok Sabha by the Minister of Food, Agriculture, Community Development and Cooperation relating to para 4.128 of the Fiftieth Report of Public Accounts Committee (Third Lok Sabha).

Shri Hari Vishnu Kamath (Hoshangabad): I would request that this report be discussed in the House.

Mr. Speaker: With regular notice?

Shri Hari Vishnu Kamath: We will give notice.

Shri Bade (Khargone): It is a very important report.

Mr. Speaker: Is there any need to educate that it is important?
Mr. Limaye.

14.04½ hrs.

QUESTION UNDER RULE 355

EVIDENCE OF THE FOOD MINISTER BEFORE P.A.C.

श्री मरु लिपारे (मुनेर) : अध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है। मैं

प्रापका ध्यान नियम 355 की ओर खेंचना चाहता हूँ। यह नियम इस प्रकार है :

"When for the purposes of explanation during discussion or for any other sufficient reason, any member has occasion to ask a question of another member on any matter then under consideration of the House, he shall ask the question through the Speaker."

अभी पी०ए०सी० के चेयरमैन साहब ने जो रपट रखी है उसके सम्बन्ध में अध्यक्ष महोदय, मैंने कल एक प्रश्न की सूचना प्रापको दी थी और पी०ए०सी० के चेयरमैन—

अ यज्ञ महोदय : श्राय सराज पूछ लीजिये।

श्री मरु लिपारे : जो लिख है : ई पढ़त हूँ।

(a) Whether it is a fact that the P.A.C. had finalised in the first week of this session its report on the then Steel Minister and the present Food Minister, Mr. Subramanian's statement in the Lok Sabha on 17th May, 1966, about his responsibility in the matter of black-listing of suspension of dealings with the firms mentioned in the 50th Report;

(b) Whether it is a fact that the PAC had not received any request from the said Minister that he should be heard till after the report had been finalised by the PAC;

(c) Whether it is a fact that the Minister came to know somehow—I do not wish to make any charge against anybody—of the PAC's final report about ministerial responsibility in the matter of blacklisting and that it was only after that that a request came from him that he be heard;